2228. SHRI TIRUCHI SIVA:

Will the Minister of Culture be pleased to state:

(a) whether it is a fact that the Ministry is responsible for recommending and sanctioning both tangible and intangible heritage sites in the country;
(b) if so, the number of new intangible sites identified in the country in the last three years, State-wise;
(c) the status of these sites; and
(d) whether any of the sites were not identified, if so, the reasons therefor?

MINISTER OF CULTURE, TOURISM and DEVELOPMENT OF NORTH EASTERN REGION
(G. KISHAN REDDY)

ANSWER

(a) Yes, Ancient Monuments and Archaeological Sites and Remains of National Importance are declared protected under the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

(b), (c) and (d) There are no intangible heritage sites but only intangible elements.

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